

Central Administrative Tribunal
Principal Bench: New Delhi.

CP 191/97
OA 379/96

(2)

New Delhi this the 22nd day of October 1997.

Hon'ble Dr Jose P. Verghese, Vice Chairman (J)
Hon'ble Mr N. Sahu, Member (A)

Shri S.K.Ahuja
S/o Shri Shanti Lal Ahuja
Deputy Chief Controller
Office of Divl. Rly Manager
Northern Railway
New Delhi.Petitioner

(By advocate: Mr B.S.Mainee)

Versus

1. Shri S.P. Mehta
General Manager
Northern Railway
Baroda House
New Delhi.
2. Shri K.K.Chaudhary
Divl. Railway Manager
Northern Railway
State Entry Road
New Delhi.

....Respondents.

(By advocate: Mr R.L.Dhawan)

O R D E R (oral)

By Dr. Jose P. Verghese, Vice Chairman (J)

A substantial compliance is said to have been made but with a delay of four months. In view of the apology stated in the affidavit, we are inclined to accept the same by awarding a cost of Rs. 100 to be paid to Legal Aid Cell of the CAT's Bar Association. CP is disposed of and notice discharged.


(N. Sahu)
Member (A)


(Dr. Jose P. Verghese)
Vice Chairman (J)

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